

**IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 80 OF 2026**

**IN THE MATTER OF:**

**SHARIQ IQBAL**

**APPLICANT**

**VERSUS**

**STATE OF UTTAR PRADESH & ORS.**

**RESPONDENT**

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**Date:01/04/2026**

**THROUGH**

**Place: New Delhi**



**Priyanka Swami  
Advocate  
Standing Counsel For State of U.P  
F-13, Jangpura, New Delhi  
110014**

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REPLY ON BEHALF OF RESPONDENT No.2-DEPARTMENT OF  
IRRIGATION AND WATER RESOURCES DEPARTMENT, AGRA AS  
PER ORDER DATED 09.02.2026 ALONG WITH SUPPORTING  
AFFIDAVIT

**MOST RESPECTFULLY SHOWETH:**

I, Neeraj Kumar, aged about 52 years S/o Sri Parmal Singh, presently posted as Executive Engineer, Irrigation Department, Agra, do hereby solemnly affirm and state on oath as under: -

1. That the Answering Respondent is posted as above and is well conversant with the facts and circumstances of the case and as such is competent to swear this affidavit.

2. That the present reply is being filed in compliance with the Order dated 09.02.2026 by this Hon'ble Tribunal, directing the following;

"10. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to



*verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of UPPCB, 4 CPCB, NMCG and District Magistrate, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action in accordance with law. UPPCB will be the nodal agency for coordination and compliance.*

*11. Responses by respondents no. 1 to 5 and Report of the Joint Committee may be filed within two months. 12. List on 02.04.2026 for further consideration."*

3. That as per the original application filed, the matter pertains to Mantola Nala, which earlier discharged towards Moti Bagh (Mokshdham side), has been diverted towards Hathi Ghat after the recent floods. This nala now carries untreated sewage, chemical effluents, and other pollutants, flowing directly into the Yamuna.

4. The it is respectfully submitted that the Mantola drain does not fall under the jurisdiction/control of the Irrigation Department and the same drain falls under the jurisdiction/control of the Agra Municipal



Corporation. Thus, the Agra Municipal Corporation is the appropriate authority to take action in this regard.

5. That the above reply is being filed as notice was issued by this Hon'ble Tribunal which was accepted by the Standing Counsel on behalf of the Department and the facts stated hereinabove are based upon official records, documents available in the office. The same are being respectfully submitted before this Hon'ble Tribunal for appropriate consideration and further necessary orders as may be deemed fit in the interest of justice and environmental compliance.

**Date:01/04/2026**



**DEPONENT**



**VERIFICATION**

Verified on solemn affirmation at **01 APR 2026** on **01** day of **New Delhi** 2026, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.



**DEPONENT**

*014476/10  
I identified the deponent who  
has signed in my presence*

**ATTESTED**

**NOTARY PUBLIC  
(INDIA)**

**THROUGH  
Irrigation Department, Agra**

**01 APR 2026**